

Annual plan for Punjab, Haryana, Madhya Pradesh and Rajasthan

1160. SHRI MURLIDHAR CHANDRAKANT BHANDARE; Wil] the PRIME MINISTER be 'pieased to state:

(a) whether the Planning Commission has cleared the annual Plan 1987-88 proposals submitted by the Government of Punjab, Haryana, Rajasthan and Madhya Pradesh in respect of those States; and

(b) if so, what were the sector-wise and item-wise details of the Plan outlays of the demands made by the State Governments and those accepted by the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKHRAM): (a) and (b) The overall sizes of the Annual Plan of the States of Haryana, Rajasthan and Madhya Pradesh have been finalised as under:

	(Rs. crores)
Haryana	585. 00
Madhya Pradesh	1570. 00
Rajasthan	645. 00

However, sectoral outlays of these Plans are being finalized. The size as well as the sectoral outlays of the Annual Plan 1987-88 of Punjab are yet to be finalised.

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STATEMENT BY MINISTER

I. Correcting the reply given in the Rajya Sabha on the 4th December, 1986, to Unstarred Question 3136 Re.

practicability of New Timings of Central Government Offices

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SHRI BIREN SINGH ENGTI): Mr. Chairman, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 4th December, 1986 to Unstarred Question 3126 regarding Practicability of New Timings of Central Government Offices. [Placed in Library, See No. LT-3842-A 87]

RE PAPERS LAID ON THE TABLE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Chairman, I have a point of order to raise before you call the Ministers to lay Papers on the Table. On page 49 of today's Revised List of Business under n(d) it is stated, "Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above". There are reports, annual reports, of six companies sought to be laid on the Table of the House, on pages 49, 54 and 57. In all the cases it is mentioned under (d) that there is a statement giving reasons for the delay in laying the papers. Now, this delay can take place either by the company in not following strictly the Company Law or other law, or by the Government in reviewing. Will you kindly look into the matter and ask the Committee on Papers laid on the Table to frame guidelines that this sort of excuse will not be acceptable in certain cases?

MR. CHAIRMAN: Guidelines already exist. This matter will be looked into by the Committee on Papers laid on the Table—that is, the point raised by Shri Matto.

Now I call the Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Report for the year ended the 30th June, 1986 of the Board of Directors of the Industrial Finance Corporation 1 of India in the Working of the Corporation and related papers.